

संख्या: P-24039/58/2025-IPR - International Policy Section
भारत सरकार / Government of India
वाणिज्य और उद्योग मंत्रालय / Ministry of Commerce and Industry
उद्योग संवर्धन और आंतरिक व्यापार विभाग / Department for Promotion of Industry and Internal
Trade
(आईपीआर – अंतरराष्ट्रीय नीति अनुभाग) / (IPR – International Policy Section)

वाणिज्य भवन, नई दिल्ली / Vanijya Bhawan, New Delhi
दिनांक: 23rd October, 2025

ORDER

Sanction of the President is hereby conveyed for the deputation of following officials for participating in JPO **Mr. Amir Khan , Examiner of Trademark, Geographical Indication and Copyright**, for participation in JPO/IPR Training Course on Anti-Counterfeiting Measures for Practitioners, scheduled from **October 29 to November 6, 2025 in Tokyo, Japan.**

2. The tour of the officer will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The Terms and conditions of deputation are as under:

i. **Period of deputation:** The officer will be on deputation for 9 days (i.e. from October 29 to November 6, 2025), excluding journey time and enforced halts, if any.

ii. **Pay:** During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.

iii. **Medical Assistance:** JPO/AOTS will cover medical insurance in Japan only.

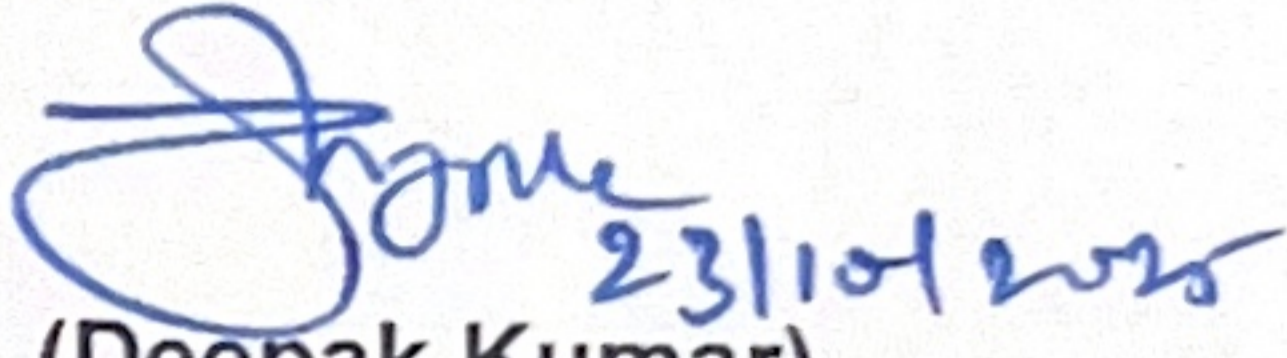
iv. **Passage etc.:** Travel by air, hotel accommodation, and daily subsistence expenses will be borne by the Japan Patent Office / the Association for Overseas Technical Cooperation and Sustainable Partnerships (AOTS).

v. **Mobile expense:** Expenditures on mobile phone, local domestic transportation, excess baggage and visa fees will be governed as per MEA and DoE guidelines and will be debited from budget head of O/o CGPDTM under- 3475.00102.11.01.12 under Demand No. 11 of Department for Promotion of Industry and Internal Trade for the year 2025–26.

vi. The official will submit the tour report after completion of program to his office, Department for Promotion of Industry and Internal Trade and Ministry of External Affairs.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This issues with the concurrence of AS&FA of Department of Promotion of Industry and Internal Trade (DPIIT) vide Note No. 53 dated 06.10.2025 of File No. P-24039/58/2025-IPR-International Policy Section (Comp No. 211810).


(Deepak Kumar)
Deputy Director

To:
The Pay & Accounts Officer (PAO),
DPIIT, Udyog Bhawan.

Copy to:

- i. The Head of Chancery, Embassy of India, Tokyo
- ii. The Joint Secretary (East Asia Division), MEA
- iii. The Chief Controller of Accounts, DPIIT, Udyog Bhawan New Delhi
- iv. Mr. Amir Khan, Examiner of Trademark, Geographical Indication and Copyright, O/o CGPDTM
- v. PA to CGPDTM, IPO, Sec-14, Dwarka, New Delhi
- vi. Shri C.N. Shashidhara, Joint Controller of P&D, O/o CGPDTM
- vii. Sr. PPS to SIIT / PPS to AS(HP)/PA to Dir.(KT)
- viii. Fin-II Section for uploading in FVMS/Protocol Section//Guard File
- ix. US (AKG), IPR (Estt.)